

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 371/TL/2026

Subject : Petition under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : POWERGRID Kakinada Transmission Limited (PKTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 372/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for the adoption of Transmission Charges with respect to the Transmission System being established by the Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : POWERGRID Kakinada Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PKTL
Shri Akshayvat Kislay, CTUIL
Shri S. Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Ms. Durga Vallinayagam, Advocate, TNPDC

Record of Proceedings

At the outset, the representative of the Petitioner, PKTL, submitted that despite service of notice, none of the Respondents had filed their replies to the Petition. Accordingly, he requested that the matters be reserved for orders.

2. The learned counsel for the Respondent, Tamil Nadu Power Distribution Corporation Limited ("TNPDC"), entered appearance and sought two weeks' time to file a reply. She also prayed for an opportunity of an oral hearing in the matters.

3. The representative of CTUIL submitted that, pursuant to the directions issued vide the Record of Proceedings dated 11.8.2026, CTUIL was required to furnish the details of the total applications received at Kakinada and their status. He submitted that, as stated in CTUIL's recommendation for the grant of Transmission Licence, GNA-RE of about 750 MW has already been granted at Kakinada and that the status in this regard remains unchanged. He further submitted that CTUIL would place the aforesaid information on an affidavit.

4. Considering the above submissions, the Commission deemed it appropriate to grant one further opportunity to Respondent, TNPDC, to file its reply within ten days. The Petitioner may file its rejoinder, if any, within a week thereafter. CTUIL is directed to place its submissions made during the hearing, along with the information called for vide the Record of Proceedings dated 11.8.2026, on an affidavit within ten days.

5. The matters will be listed for hearing on **3.11.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)